

**GOVERNMENT OF INDIA
DEFENCE
LOK SABHA**

UNSTARRED QUESTION NO:65
ANSWERED ON:01.08.2011
DRDO IN ENTITY LIST OF USA
Pal Shri Jagdambika

Will the Minister of DEFENCE be pleased to state:

- (a) whether the United States of America (USA) has removed Defence Research and Development Organisation (DRDO) laboratories from the Entity List that prohibited them from entering into collaboration with the United States (US) entities;
- (b) if so, the details thereof including the conditions put forth by the US in this regard;
- (c) whether the usage/import of technologies/systems by DRDO laboratories will be subjected to periodic monitoring/inspection by the US agencies; and
- (d) if so, the reaction of the Government thereto?

Answer

MINISTER OF DEFENCE(SHRI A.K. ANTONY)

(a) Yes, Madam.

(b) The following laboratories of Defence Research and Development Organisation (DRDO) have been removed from the United States (US) Entity List of the Export Administration Regulation (EAR):-

(i) Armament Research & Development Establishment (ARDE), Pune.

(ii) Solid State Physics Laboratory (SSPL), Delhi.

(iii) Research Centre Imarat (RCI), Hyderabad.

(iv) Defence Research & Development Laboratory (DRDL), Hyderabad.

However, no waiver in acquiring technology without license or exemption from the existing obligations of adherence to the general prohibitions concerning export or re-export or using the acquired technology in contravention to the US laws or its end-use as stated in the End-Use Certificate by the indenting laboratory has been provided.

The export of technology requires export clearance by the US Government. Each request is reviewed on a case-to-case basis.

(c) Yes, Madam.

(d) Pre-License Checks and Post-Shipment Verifications were permitted as the part of India-US End Use Visit Agreement signed in September 2004. However, such visits have been very few, and no visits have taken place since 2009.